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R.K.Pratap vs.UOI

ORDERS SL.NO.2

O.A.No.948/12

Date-22.10.2014

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri N.R.Routray, learned counsel for the applicant. Shri Routray submitted that in the meantime, Respondents have filed additional counter reply. Respondents in Para-3 thereof have admitted that the decision has been taken by the administration to restore back all the surrendered posts. According to Shri Routray, in view of this, he has no relief to press for.

For the aforesaid reasons, the O.A. is disposed of for having become infructuous. No costs.

Shri S.K.Ojha, learned ~~counsel~~ Panel Counsel is present and heard.

Re  
R.C.MISRA, MEMBER(A)